

5. Establishment of vapour heat treatment facilities for improving the acceptability of the product especially the mangoes in overseas markets.
6. Grant of Air-Frieght Subsidy for exports of selected fresh vegetables and fruits.
7. Arranging promotional campaigns such as buyer-seller meets and participation in important international fairs and exhibitions.
8. Setting up of integrated cargo handling and cold storage facilities/at various international Airports for handling export of perishable items such as fresh fruits and vegetables.
9. Reorientation of the domestic production of tobacco to meet changing international needs and aligning grading to international standards.
10. Abolition of cess on export of pepper (except green pepper in brine), cardamom, saffron and spice oils and oleoresins to make them price competitive in the overseas markets; setting up of laboratories for testing of products to ensure quality; technology transfer; process upgradation and product development.

[English]

Trade Fair Held in Dubai

3450. SHRI KRISHAN LAL SHARMA : Will the Minister of COMMERCE be pleased to state :

- (a) whether India participated in the Trade Fair held at Dubai during the month of March, 1998;
- (b) if so, the details of the sale and purchase of Indian artistic and other goods at the fair; and
- (c) the overall performance of Indian goods at the fair?

THE MINISTER OF COMMERCE (SHRI AMAKRISHNA HEGDE) : (a) No Sir, India Trade Promotion Organisation has not participated in any Trade fair held at Dubai in the Month of March, 1998.

- (b) and (c) Does not arise.

Funds to Nagaland

3451. SHRI K.A. SANGTAM : Will the Minister of FINANCE be pleased to state :

- (a) whether the Government are aware that Nagaland Forest Products Ltd., Tizit, Nagaland Sugar Mills, Dimapur, Nagaland Paper and Pulp Mills, Tuli and various other corporations in the State of Nagaland are incurring heavy losses;

- (b) if so, the details thereof;

(c) whether these corporations are forced to pay heavy/panel interests on the loans taken from various financial institutions/private bodies to run these corporations;

(d) if so, whether the Government propose to clear the huge liabilities created by the State Government due to paucity of funds and due to the insurgency problems;

(e) if not, the reasons therefor; and

(f) the funds likely to be allocated thereof from the consolidated Fund of India under the 16 point agreement?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (f) The information is being collected and will be furnished.

I.T. Act

3452. SHRI ARIF MOHAMMED KHAN : Will the Minister of FINANCE be pleased to State the number of cases in which the units working under the Director of Income Tax (Investigation) for Delhi, have asked for furnishing information in respect of Income Tax matters under section 131 (1A) of the I.T. Act, 1961 during 1994-95 and 1995-96 and 1996-97 and out of these cases, the number of cases on which action was taken under clauses (i) to (v) sub-section (1) of section 132 of the I.T. Act, 1961?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : Notices under section 131 (1A) of the Income-Tax Act, 1961 have been issued by the units working under Director of Income Tax (Investigation) Delhi during F.Y. 94-95, 95-96 and 96-97 in order to verify the genuineness of certain information and or to elicit information for the purpose of carrying out pre-search investigation. Since these notices have been issued in connection with matters of investigation from different files which are numerous, it is not possible to furnish the number of cases, both in which such notices have been issued for the above-mentioned years and further action taken thereupon, solely on the basis of the notices issued under section 131 (1A) of the Act.

Rural Cooperative Banks

3453. SHRI D.S. AHIRE : Will the Minister of FINANCE be pleased to state :

- (a) whether the Government propose to introduce a comprehensive scheme for the revitalisation of rural cooperative banks;

- (b) if so, the details thereof;